

**(2013) 09 DEL CK 0396**

**In the Delhi High Court**

**Case No :** Writ Petition (C) 5342 of 2013 and CM 11967 of 2013

Ms. Pallavi Matai and Others

APPELLANT

Vs

Guru Gobind Singh Indraprastha University and Another

RESPONDENT

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**Date of Decision :** 02-09-2013

**Acts Referred:**

**Citation :** (2013) 09 DEL CK 0396

**Hon'ble Judges :** V.K. Jain, J

**Bench :** Single Bench

**Advocate :** Ambar Qamaruddin and Mr. Ajay Talesar, for the Appellant; B.V. Niren, CGSC for R-2/UOI, Mr. Vaibhav Kalra and Ms. Sumedha Dang for GGSIPU/ R-1, for the Respondent

**Final Decision :** Dismissed

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## **Judgement**

V.K. Jain, J.—The petitioners before this Court applied for MBBS Course of the respondent-Guru Gobind Singh Indraprastha University (GGSIPU). The petitioners could not get admission during the first round of counselling. Vide notification dated 14.8.2013, the university declared the schedule of the second counselling for MBBS and BDS courses, fixing 16.8.2013 as the date of the second counselling, which was to start at 2 pm for MBBS Course and 4 pm for BDS course. The candidates seeking to participate in the second round of counselling were required to deposit an additional sum of Rs. 5,000/- in the form of a bank draft in favour of the Registrar, GGSIPU. The grievance of the petitioners is that since the said notice was put up on the website, between 3 pm to 4 pm on 14.8.2013, they were unable to obtain the demand draft and complete other requirements of the university, considering that 15.8.2013 was a national holiday. According to the petitioners, though they were residing in Delhi, it was not possible for them to adhere to the time schedule, fixed by the university. This is also their case that on account of very short time available to the candidates, many candidates holding higher ranks than the candidates" whose names have been included in the waiting list were deprived of

participating in the counselling. The petitioners are before this court seeking the following reliefs:

A. quash the waiting list dated 16.8.2013 with respect to MBBS General Category Candidates prepared by the respondent-University and/or

B. extend the time schedule for enabling the petitioners to apply for the waiting list with respect to the MBBS General Category Candidates for counselling by the respondent-University.

The learned counsel for the respondent-GGSIPU, who appears on advance notice, submits that the candidates had enough time available to them for obtaining bank drafts and complying with the other requirements of the university and in fact there are hundreds of candidates including the out-stationed candidates who did appear in the said counselling.

2. This is petitioners own case that the notification was uploaded on the website of the university sometime between 3 pm to 4 pm on 14.8.2013. There are various private banks such as ICICI Bank, some branches of which remain open till 8 pm on working days. Therefore, it was very much possible for the petitioners to obtain bank draft between 4 pm to 8 pm on 14.8.2013. The petitioners being residents of Delhi could have no difficulty in approaching any such branch and obtaining a bank draft on 14.8.2013 itself. In any case, since the counselling on 10.8.2013 was to commence only at 2 pm, nothing prevented the petitioners from obtaining the bank drafts, at any time prior to 2 pm on that date. In fact, according to the learned counsel for the university, there is a branch situated in the campus of the university itself which was issuing drafts to the candidates approaching it and that too without any charges. There is no reason why the petitioners could not avail the facility provided by the said branch. In any case, even if they were not aware of the said facility, they could have obtained drafts from any branch before 2 pm on 16.8.2013. For the reasons stated herein above, I find no merit in the petition and the same is hereby dismissed. There shall be no orders as to cost.